

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 241/93

Transfer Application No: --

DATE OF DECISION 25-10-93

Shri Govind Kalu Shejwal

Shri Popat Govind Shejwal

Petitioner

Mr.Y.R.Singh

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr.S.C.Dhawan

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri —

1. ~~whether Reporters of local papers may be allowed to see the Judgement?~~
2. To be referred to the Reporter or not? ~~NO~~
3. ~~whether their Lordships wish to see the fair copy of the Judgement?~~
4. Whether it needs to be circulated to other Benches of the Tribunal? ~~NO~~

  
(M.S.DESHPANDE)  
VC

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NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.241/93

1. Shri Govind Kalu Shejwal  
2. Shri Popat Govind Shejwal .. Applicants

-versus-

1. Union of India  
through  
Divisional Railway Manager  
Central Railway,  
Bombay V.T.  
2. Sr.Divisional Engineer,  
Estate Officer,  
Central Railway,  
IIIrd Floor,  
Bombay V.T. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande  
Vice-Chairman.

Appearances:

1. Mr.Y.R.Singh  
Advocate for the  
Applicant.  
2. Mr.S.C.Dhawan  
Counsel for the  
Respondents.

ORAL JUDGMENT:  
(Per M.S.Deshpande, V.C.)

Date: 25-10-93

Heard Mr.Y.R.Singh for the applicant  
and Mr.S.C.Dhawan for the respondents. Applicant  
files rejoinder.

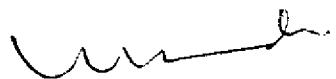
2. After hearing the counsels it is  
apparent that the applicant No.2 had applied for  
sharing the quarters with his father and permission  
was granted to share the quarter from 1-7-90 and he  
has not drawn the HRA from 1-7-90. The applicant's  
father retired on 31-7-91.

3. It is apparent from these facts that  
the applicant had fulfilled the requisite conditions  
and this is also borneout of the recommendations  
made in the ~~big~~ letter dt. 9-8-91 which has been  
appended to the application. The applicant is

entitled for allotment of quarter on out of turn basis to which he would be entitled under the rules. This should be done within two months from the date of communication of this order.

No.2  
In the meantime the applicant may not be evicted from the quarter which he was already sharing with applicant No.1

4. The application is disposed of accordingly.

  
(M.S. DESHPANDE)  
V.C.

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